

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 271/2010**

Subject: Approval of generation tariff of Muzzafarpur TPS, Stage-I, Unit-II (110 MW) of Kanti Bijlee Utpadan Nigam Ltd for the period from 15.10.2010 to 31.3.2014.

Date of hearing: **29.10.2013**

Coram: Shri Gireesh B. Pradhan, Chairperson  
Shri M.Deena Dayalan, Member

Petitioner: Kanti Bijlee Utpadan Nigam Ltd (KBUNL)

Respondents: Bihar State Electricity Board, Patna

Parties present: Shri Manoj Kumar, KBUNL  
Shri Saurabh Mehra, KBUNL  
Shri S.K.Sharma, KBUNL

**RECORD OF PROCEEDINGS**

The petitioner, KBUNL has filed this petition for determination of generation tariff of Muzzafarpur TPS, Stage-I, Unit-II (110 MW) ('the generating station') for the period from 15.10.2010 to 31.3.2014 in terms of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.

2. During the hearing, the representative of the petitioner submitted as under:
- (a) That the project was under shut down since October 2003 and the project was in a depleted condition at the time of transfer and was in the position to generate only 10% to 15% of its capacity.
  - (b) As acute shortage of power was faced by respondent BSEB selected refurbishment works for restoration of generation from Unit-II was taken up and commercial operation of Unit –II was declared on 15.10.2010 without doing any major R&M work.
  - (c) The Commission in its order dated 11.9.2207 in Petition No. 65/2007 had directed that the energy to be sold to the respondent from the project shall be as per UI rate. However, due to difficulty faced by respondent BSEB in making payment at frequency linked variable rates against the power supplied from the project, it was agreed between the parties to supply power at the mutually agreed rate.
  - (d) The Commission by its order dated 23.2.2012 has granted provisional tariff for Unit-II of the generating station for the period from the date of commercial operation till 31.3.2014 based on relaxed norms.
  - (e) The tariff of the generating station may be determined as prayed for.
3. On a specific query by the Commission as to whether the tariff could be determined after completion of R&M of Unit-II, the representative of the petitioner submitted that as the expected time for completion of R&M is March/April 2014, the tariff of Unit-II of the generating station may be determined without considering the R&M work.

4. None appeared for the respondent.
5. The Commission reserved its order in the petition.

By order of the Commission

Sd/-  
(T. Rout)  
Chief (Law)